

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for legal aid to workers in matters arising out of their employment in factories."

The motion was adopted.

SHRI SARDAR AMJAD ALI : I introduce the Bill.

PREVENTION OF LOTTERIES BILL*

SHRI KAMALNAYAN BAJAJ (Wardha) : I beg to move for leave to introduce a Bill to provide for the prevention of State and Central lotteries.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the prevention of State and Central lotteries."

The motion was adopted.

SHRI KAMALNAYAN BAJAJ : I introduce the Bill.

MR. CHAIRMAN : Shri Nath Pai. Absent.

15.04 hrs.

CONSTITUTION (AMENDMENT) BILL*

(AMENDMENT OF ARTICLES 58 AND 157)

श्री शिव चन्द्र भा (मधुबनी) : मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce

a Bill further to amend the Constitution of India."

The motion was adopted.

श्री शिव चन्द्र भा : मैं विधेयक पेश करता हूँ ।

15.05 hrs.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL*

(AMENDMENT OF SECTION 4 AND ADDITION OF NEW SECTION 566)

श्री जार्ज फरनेन्डीज (बम्बई दक्षिण) : मैं प्रस्ताव करता हूँ कि दण्ड प्रक्रिया संहिता, 1898 का और संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

The motion was adopted.

श्री जार्ज फरनेन्डीज : मैं विधेयक पेश करता हूँ ।

MR. CHAIRMAN : Now we will take up Acharya Kripalani's Bill.

SHRI NATH PAI (Rajapur) : I am sorry. Will you permit me to introduce my Bills ?

MR. CHAIRMAN : All right.

15.06 hrs.

CONSTITUTION (AMENDMENT) BILL*

(AMENDMENT OF ARTICLE 145)

SHRI NATH PAI (Rajapur) : I beg

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